

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 106  
IB-3213/ND/2019

**IN THE MATTER OF:**

**M/s. Jones Lang Lasalle Building**

**....PETITIONER**

**Vs.**

**M/s. City Mart Maintenance Service Pvt. Ltd.**

**....RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 20.07.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational creditor :**

**For the Applicant**

**:Mr. Deepak Kumar and Mr.  
Sanyam Goel, Advocates.**

**For the Respondent/Corporate debtor :**

**ORDER**

**IA/2883/2021**

This is an application under Section 19(2) and 19(3) of IBC for issuance of necessary direction to the erstwhile management.

Heard the submissions made by the counsel. Serve notice on the non-applicants. In the meanwhile, non-applicants are directed to extend full cooperation to the applicant. Now the matter be posted after a month on **08.09.2021.**



(Anjula)



**IA No. 2887/2021**

This is an application under Section 60(5) of IBC, 2016 seeking exclusion of 64 days. The applicant in his application has prayed for excluding the period of 64 days (22 days from 18.03.2021 to 09.04.2021 for the delay in communicating the order and 42 days due to lockdown/curfew with effect from 19.04.2021 to 31.05.2021). The exclusion of time period prayed for is allowed and the application is **disposed of**.



**(Hemant Kumar Sarangi)**  
**Member (T)**



**(P.S.N. Prasad)**  
**Member (J)**

(Anjula)